

Name of the Corporate Debtor: Nami Steel Private Limited
Date of commencement of CIRP: August 16, 2022
List of creditors updated as at 02.11.2023

List of operational creditors (Government dues)

(Amount in ₹)

Sl. No.	Details of Claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
1	Employees Provident Fund Organisation	Gujarat	16th September, 2022	1,04,962.00	90,219.00	unsecured	No	0%	-		14,743.00		Form F submitted instead of Form B. Further the claim is not updated for additional liability assessed by the EPFO department. Admitted amount verified basis the letter dated 17.05.2023 from EPFO.
2	Department of Gujarat State Tax & Commercial Tax	Gujarat	27th September 2022	8,02,420.00	-	unsecured	No	0%	-		8,02,420.00	-	Claim amount already paid as per supportings provided by Corporate Debtor
3	Central Goods and Service Tax	Gujarat	28th September 2022	26,68,66,995.00	-	unsecured	No	0%	-		26,68,66,995.00	-	Order No. 51/ADC/MR/2021-22 dated 27-01-22 is set aside by "CGST (Appeal) Ahmedabad Commissionerate" vide order no. AHM-EXCUS-002-APP-135/2022-23 dated 08.02.2023. Therefore claim is not admissible.
4	Uttar Gujarat Vij Company Limited	Gujarat	12th October 2022	91,46,725.55	91,46,725.55	unsecured	No	0%	-		-	-	Claim admitted however authority in favour of the person submitting the claim not provided
Total				27,69,21,102.55	92,36,944.55				-	-	26,76,84,158.00	-	

Notes

- 1 All the claims submitted has been verified and admitted on the basis of information provided by the creditors and information to the extent available with the IRP/RP, on the basis of our best estimate in-accordance with Regulation 14 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Person) Regulations, 2016.
- 2 As per Regulation 14 of Insolvency & Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulations, 2016, the Interim Resolution Professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made, as soon as may be practicable, when he comes across additional information warranting such revision.
- 3 The substanting documents are called from the claimants above.